

(2012) 03 SHI CK 0032
In the High Court Of Himachal Pradesh
Case No : CWP No. 11615 of 2011-B

Shri Jogi Ram

APPELLANT

Vs

State of H.P.

RESPONDENT

Date of Decision : 03-03-2012

Acts Referred:

Citation : (2012) 03 SHI CK 0032

Hon'ble Judges : Rajiv Sharma, J

Bench : Single Bench

Judgement

Rajiv Sharma, Judge

1. Mr. Neel Kamal Sood, learned counsel for the petitioner prays for and is permitted to withdraw the present writ petition, with liberty reserved to the petitioner file a representation before the competent authority for the redressal of his grievance by taking all the admissible pleas under the law. The representation be filed within a period of three weeks from today. Thereafter, the same shall be decided by the competent authority in accordance with law after taking into consideration all the grounds/pleas taken therein within a further period of eight weeks by passing a speaking/detailed order. With the aforesaid observations/directions, the petition stands disposed of, so also the pending application(s), if any. No costs.

2. Copy dasti, on usual terms.